

Dis. No.746/2022, date:07.02.2022.

Office of the Principal District Court,  
Tiruvannamalai.  
Date: 07.02.2022.

**OFFICIAL MEMORANDUM**

**Sub:** Courts & Judges – Functioning of Subordinate Courts in the State of Tamil Nadu and Union Territory of Puducherry – Directions issued – Regarding.

**Ref:** High Court's Official Memorandum in R.O.C.No.41440-A/2021/C3, dated 04.02.2022.

....

In accordance with the directions issued by the Hon'ble High Court, Madras in the Official Memorandum in the reference cited, the following instructions are issued regarding the functioning of the Courts in Tiruvannamalai District with effect from 07.02.2022.

1. Hearing of cases may be on Physical /Virtual/Hybrid mode, subject to strict adherence of COVID -19 safety protocol, such as maintaining social distancing wearing of mask, frequent hand wash, etc.,
2. Entry of Advocates and Parties-in-person inside the Court premises shall be subject to strict adherence of COVID – 19 safety protocol.
3. Advocates' Associations are permitted to be opened subject to strict adherence of COVID-19 safety protocol.
4. Canteens inside the Court Premises shall remain closed, until further orders.
5. Advocates /Parties -in-person/Litigants shall ensure appearance before the Court after COVID vaccination.
6. All the Judicial Officers and staff members are directed to strictly adhere with the aforesaid instructions without any deviation until further orders.

//True Copy /Forwarded/By order//

**Sd/- C. Thirumagal,**  
**Principal District Judge,**  
**Tiruvannamalai.**

*B. Thirumagal*  
*07/02/2022*  
**Chief Administrative Officer,**  
**Principal District Court, Tiruvannamalai.**

To

All the Judicial Officers in this District.  
All the Presidents of Bar Associations in Tiruvannamalai District.

(With request to bring this memorandum to the notice of all the members of their respective bar Association).

**Copy to:**

1. The System Analyst of this Court ( to post the Official Memorandum in District Court's Official website immediately).
2. All Heads of Section of this Court.
3. The Government Pleader, Tiruvannamalai.
4. The Public Prosecutor, Tiruvannamalai.
5. The file.